

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S ARCH PHARMALABS LTD.

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s Arch Pharmalabs Ltd.
2.	Date of incorporation of Corporate Debtor	02nd April, 1993
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24231MH1993PLC150891
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd Office: Unit 101/104, Hyde Park, Saki Vihar Road, Opp. Ansa Industrial Estate, Andheri (E), Mumbai, Maharashtra-400072, India
6.	Insolvency commencement date in respect of Corporate Debtor	15th May, 2024
7.	Estimated date of closure of insolvency resolution process	11th November, 2024
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Sanjay Garg IBBI Regd. No: IBBI/IPA001/IP-P-01865/ 2019-2020/12919
9.	Address & email of the interim resolution professional, as registered with the board	IRP's Address: 193, Agroha Kunj Sector-13, Rohini, New Delhi-110085. Email: rp.sanjaygarg@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi – 110001 Correspondence Email: cirp.archpharmalabs@gmail.com
11.	Last date for submission of claims	29th May, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Arch Pharmalabs Limited on 15th May, 2024.**

The creditors of **M/s Arch Pharmalabs Limited**, are hereby called upon to submit their claims with proof on or before **29th May, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

**Sd/-
Sanjay Garg**

Interim Resolution Professional

Date : 16.05.2024

Place: New Delhi

Regn. No.: IBBI/IPA-001/IP-P-01865/2019-2020/12919
Authorization for Assignment valid till 24th January, 2025

FINANCIAL EXPRESS

CLASSIFIEDS

PERSONAL

CHANGE OF NAME

I, Shaikh Javeed Noorain Aziz S/o Shaikh Noorain Aziz R/o- 14, Madinatul Aman Gowalla Compound, New Mill Road, Kurla, Mumbai-400070, have changed my name to Javeed Shaikh for all purposes

"IMPORTANT"

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BEFORE THE PRINCIPAL FAMILY COURT AT MANGALORE D.K. DISTRICT

Between: Mr. Divakara K. Devadiga.....Petitioner -AND- Mrs. Anita D. Devadiga.....Respondent TO RESPONDENT

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of Cipla Limited having its registered office at Cipla House, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai, Maharashtra, 400013, registered in the name of the following shareholders have been lost by them.

Table with 5 columns: Sr. No., Name of the Shareholders, Folio No., Certificate No., Distinctive Numbers, No. of Shares. Lists shares for Anil Kumar Arora and Anju Arora and Maya Maroti.

NOTICE

Notice is hereby given by that the Shares Certificate No. 1378210 & for 150 Shares & F.V ₹/- bearing Distinctive No. (1398765186-1398765335) of LARSEN & TOUBRO LIMITED standing in the Name of ANJALI SENEJIT holder with PROTIP KUMAR SEN have been reported lost / stolen and that an application for issue of Duplicate Certificate in respect thereof has been made to LARSEN & TOUBRO LIMITED, L&T House, Ballard Estate, Mumbai - 400001 to whom objection, if any against issuance of such Duplicate Certificate should be made within 15 days from date of publication of this Notice. Shares Certificate is not mortgaged or any lone taken against the Flat.

ALFRED HERBERT (INDIA) LTD.

Regd. Office: 13/3 Strand Road, Kolkata - 700 001 Telephone: 2226 8619 Fax: (033) 2229 8124 E-mail: kolkata@alfredherbert.com Website: www.alfredherbert.co.in CIN L74999WB1919PLC0035169

इंडियन बैंक Indian Bank

ALLAHABAD Kalina Branch : A. H., Wadia Tech. Instt., Bldg. 292/11, CST Road, Kalina, Santacruz (E), Mumbai-400 098, MH. -Tel. No. (022) 2665 1719 -E-mail : kalina@indianbank.co.in

DEMAND NOTICE

Notice under Sec. 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 Date : 02.05.2024

1. Mrs. Zoya Arbaaz Farooqui, W/o. Arbaaz Farooqui (Borrower & Mortgagor) Property Address - Flat No A-011, 1st Floor Wing A, "AL Majid Complex" Kismat Colony, Village : Kausa, Mumbra (East), Next to Abdullah Patel School, Taluka & District : Thane State Maharashtra-400 615.

Table with 2 columns: Nature of Facility, Limit (In ₹). Shows Term Loan (Housing Loan) A/c No. 50338801802 with a limit of ₹ 39,78,100/-

The 1st and 2nd of you are an individual / proprietary concern / partnership firm / company who are borrower and the 1st of you are the mortgagor(s) having offered her assets as security to the loan accounts availed by all of you.

At the request of the first two of you, in the course of banking business, the following facilities were sanctioned and were availed by first two of you. (If there has been any subsequent enhancement / renewal / additional loans, the details of the same may also be incorporated separately).

Table with 2 columns: Nature of Facility, Nature of Document. Lists Term Loan, Demand Promissory Note, and Equitable Mortgage-Letter of Mortgagor.

The repayment of the said loans are secured by mortgage / hypothecation of property (ies) at:

Flat No. A-011, 1st Floor, Wing A, "AL Majid Complex", Kismat Colony, Village Kausa, Mumbra (East), Next to Abdullah Patel School, Taluka & District Thane State Maharashtra-400 615.

Table with 3 columns: Book Balance, MOI, Total. Shows values for 45,09,604.22, 1,35,608,780, and 46,45,213.00.

and the said amount carries further interest at the agreed rate from 02.05.2024 till date of repayment.

The term borrower under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has been granted financial assistance by Bank or who has given any Guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank.

Therefore, all of you and each of you are hereby called upon to pay the amount due as on date viz. ₹ 46,45,213/- (Rs. Forty Six Lakhs Forty Five Thousand Two Hundred Thirteen Only) together with interest from this date till date of Payment within 60 days from the date of this notice issued under Sec.13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under the said Act.

On the expiry of 60 days from the date of this notice and on your failure to comply with the demand, Bank shall take necessary steps to take possession for exercising its rights under the Act.

Please note that as per the provisions of Sec. 13 (13) of the Act no transfer of the secured assets (Given in the schedule herunder) by way of sale, lease or otherwise, shall be made after the date of this notice without the prior written consent of the Bank.

Needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the Bank. Please note that this notice is issued without prejudice to Bank's right to proceed with the proceedings presently pending before DRT / RO of DRT / DRAT / Court and proceed with the execution of order / decree obtained / to be obtained.

Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank guarantees and letters of credit issued and established on your behalf as well as other contingent liabilities. "We draw attention to the provisions of Sec. 13(8) of the SARFAESI Act & the Rules framed there under which deals with your rights of redemption over the securities". The Undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.

SCHEDULE: The specific details of the assets in which security interest is created are enumerated hereunder: Mortgaged Assets :- Equitable mortgage of Flat No A-011, 1st Floor, Wing A, "AL Majid Complex" Kismat Colony, Village : Kausa, Mumbra (E), Next to Abdullah Patel School, Taluka & District Thane State Maharashtra-400 615 and measuring built up area 1400 Sq. ft. in the name of Mrs. Zoya Arbaaz Farooqui, W/o. Arbaaz Farooqui Vide Regd. Agreement of Sale No. 3975/2016, Dated 11.04.2016.

Place: Mumbai Yours Faithfully, Sd/- Authorised Officer, For Indian Bank

यूनियन बैंक Union Bank of India

UNION BANK OF INDIA (MANICKPUR BRANCH) Bassein Road, Post Manickpur, Vasal West, District Palghar, Pincode - 401202. Contact Number :- 9137632060 Email ID :- ubin0532061@unionbankofindia.bank

POSSESSION NOTICE [For immovable property]

Whereas The undersigned being the authorised officer of Union Bank of India, Manickpur Branch under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 21.06.2023 calling upon the borrower's Ashok Ramadhar Saroj to repay the amount mentioned in the notice being Rs.12,26,351.49 (Rupees Twelve Lakhs Twenty Six Thousand Three Hundred Fifty One and Forty Nine Paise Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act with rule 8 of the said rules on this 15th day of the May 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs.12,26,351.49 (Rupees Twelve Lakhs Twenty Six Thousand Three Hundred Fifty One and Forty Nine Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immoveable Property: FLAT NO. 303, WING A, SHREE KRISHNA RESIDENCY BLDG NO 2, TYPE C, VILLAGE BETEGAON, PALGHAR - 401501, MAHARASHTRA.

Date: 15.05.2024 Place: Palghar Sd/- Authorised Officer UNION BANK OF INDIA

Kalupur Bank The Kalupur Commercial Co-op. Bank Ltd.

Head Office: "Kalupur Bank Bhavan", Nr. Income Tax Circle, Ashram Road, Ahmedabad-380014. Phone: 079-27582020 to 27252026, Toll Free: 1800 233 99999.

NOTICE OF 54th ANNUAL GENERAL MEETING OF THE BANK

All the members of the bank are hereby informed that 54th Annual General Body Meeting of the bank will be held on 7th June 2024, Friday at 4.00 p.m at J. B. Auditorium, Ahmedabad Management Association, Atira Campus, Dr. Vikram Sarabhai Marg, Ahmedabad-380015.

The detailed Agenda of the meeting and Annual Report for the year 2023-24 will be sent to members at their Registered Address as well as on E-Mail address. A Copy of the Annual Report shall also be sent via SMS link to all shareholders who have registered their Mobile numbers. The same is also displayed on banks' website www.kalupurbank.com and also on Notice Board of the branches. All the members are requested to attend the meeting, taking note of the above information.

By the order of Board of Directors Vinod G. Dadlani General Manager & CEO

Ahmedabad Date:17.05.2024

यूनियन बैंक Union Bank of India

UNION BANK OF INDIA (MANICKPUR BRANCH) Bassein Road, Post Manickpur, Vasal West, District Palghar, Pincode - 401202. Contact Number :- 9137632060 Email ID :- ubin0532061@unionbankofindia.bank

POSSESSION NOTICE [For immovable property]

Whereas The undersigned being the authorised officer of Union Bank of India, Manickpur Branch under the Securitization and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.11.2023 calling upon the borrower's Mr. Hanumanta Patel (Borrower) and Mrs. Anita Hanumanta Patel (Co-Borrower) to repay the amount mentioned in the notice being Rs.11,59,001.78 (Rupees Eleven Lakhs Fifty Nine Thousand One Rupees and Seventy Eight Paise Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act with rule 8 of the said rules on this 15th day of the May 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs.11,59,001.78 (Rupees Eleven Lakhs Fifty Nine Thousand One Rupees and Seventy Eight Paise Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immoveable Property: FLAT NO. 508, 5TH FLOOR, BUILDING NO. 2, IN THE BUILDING KNOWN AS "PARAMOUNT VILLAGE", ADM. 42.96 SQ. MTRS. CARPET AREA, SURVEY NO. 1023/9, 1023/9/1, ENCLAVE MAHIM, TALUKA PALGHAR, DISTRICT PALGHAR - 401404.

Date: 15.05.2024 Place: Palghar Sd/- Authorised Officer UNION BANK OF INDIA

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/S ARCH PHARMALABS LTD.

Table with 2 columns: Name of Corporate Debtor, M/s Arch Pharmalabs Ltd. Lists details of incorporation, registered office, and insolvency commencement date.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Arch Pharmalabs Limited on 15th May, 2024.

The creditors of M/s Arch Pharmalabs Limited, are hereby called upon to submit their claims with proof on or before 29th May, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA, Not applicable.

Date: 16.05.2024 Place: New Delhi Sd/- Interim Resolution Professional IBBI Regn. No.: IBBI/PA-001/IP-P-01865/2019-2020/12919 Authorization for Assignment valid till 24th January, 2025

इंडियन बैंक Indian Bank

Kalina Branch, A. H., Wadia Tech. Instt., Bldg. 292/11, CST Road, Kalina, Santacruz East, Mumbai - 400098. Phone: 02226651719, E-mail : kalina@indianbank.co.in

DEMAND NOTICE ANNEXURE I

Notice under Sec. 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

1. Smt. Sabita Singh, W/o. Sh. Ashwani Kumar Singh, Flat No. 503, 5th Floor, Gaurav Chintan 10, Known as Ravi Chintan 9-10 Co-operative Housing Society Ltd. Gaurav Sankalp, Mira Road East, Thane-401207. (Borrower & Mortgagor).

2. Sh. Ashwani Kumar Singh, S/o. Sh. Ramashish Singh Flat No. 503, 5th Floor, Gaurav Chintan 10, Known as Ravi Chintan 9-10 Co-operative Housing Society Ltd. Gaurav Sankalp, Mira Road East, Thane-401207. (Borrower & Mortgagor).

Sub: Your loan account(s) (HL) 50438583152 with Indian Bank Kalina Branch (erstwhile Allahabad Bank) - Reg. The 1st & 2nd of you are an individual/proprietary concern/partnership firm/company who are mortgagor as well Borrower. The 1st & 2nd of you are the mortgagor(s) having offered her assets as security to the loan accounts availed by all of you.

At the request of the first two of you, in the course of banking business, the following facilities were sanctioned and were availed by first two of you. (If there has been any subsequent enhancement/renewal/additional loans, the details of the same may also be incorporated separately).

Table with 2 columns: Nature of Facility, Limit (Rs. in Lakhs). Shows Term Loan (Housing Loan) A/c No. 50438583152 with a limit of Rs. 30.00 Lac.

The first two of you have executed the following documents for each of the said facilities:

Table with 2 columns: Nature of Facility, Limit (Rs. in Lakhs). Lists 1. Term Loan (Housing Loan) A/c No. 50438583152 with a limit of Rs. 30.00 Lac.

The repayment of the said loans are secured by Mortgage/Hypothecation of property (ies) at Flat No. 503, 5th Floor, Gaurav Chintan 10, Known as Ravi Chintan 9-10 Co-operative Housing Society Ltd. Gaurav Sankalp, Mira Road East, Thane -401207, & as given in the schedule (1) hereunder belonging to No.1st and 2nd of you.

Despite repeated requests calling upon you to pay the amounts together with interest; all of you and each of you who are jointly and severally liable have failed and committed default in repaying the amount due. The loan account has been classified as Non Performing Asset since 16.04.2024 in accordance with directions/guidelines relating to asset classifications issued by Reserve Bank of India.

* * * The outstanding dues payable by you as on 23.04.2024 amounts to Rs. 30,84,392/- (Rupees Thirty Lakhs Eighty Four Thousand Three Hundred Ninety Two Only) and the said amount carries further interest at the agreed rate from 23.04.2024 till date of repayment.

The term borrower under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 means any person who has been granted financial assistance by Bank or who has given any guarantee or created any mortgage / created charge as security for the said financial assistance granted by the Bank.

Therefore, all of you and each of you are hereby called upon to pay the amount due as on date viz. Rs. 30,84,392/- (Rupees Thirty Lakhs Eighty Four Thousand Three Hundred Ninety Two Only) together with interest from this date till date of payment within 60 days from the date of this notice issued under Sec.13(2) failing which Bank will be constrained to exercise its rights of enforcement of security interest without any further reference to you under the said Act.

Please note that the Bank reserves its right to call upon you to repay the liabilities that may arise under the outstanding bills discounted, Bank guarantees and letters of credit issued and established on your behalf as well as other contingent liabilities. "We draw attention to the provisions of Section 13(8) of the SARFAESI Act & the Rules framed there under which deals with your rights of redemption over the securities".

The Undersigned is a duly Authorized Officer of the Bank to issue this Notice and exercise powers under Section 13 aforesaid.

SCHEDULE: The specific details of the assets in which security interest is created are enumerated hereunder: MORTGAGED ASSETS:- Equitable mortgage of residential Flat No. 503, 5th Floor, Gaurav Chintan 10, Known as Ravi Chintan 9-10 Co-operative Housing Society Ltd. Gaurav Sankalp, Mira Road East, Thane -401207, and measuring built up area 383 Sq feet in the name of Smt. Sabita Singh W/o. Sh. Ashwani Kumar Singh Vide Regd. Agreement of sale no. 2883/2018, Dated 21.02.2018. Bounded as under: East : Open, North : Flat No. 502, West : Passage/ Staircase South : Bldg No. 11.

Place: Mumbai Date: 23.04.2024 Yours Faithfully, Sd/- Authorised Officer Indian Bank

NOTICE

NOTICE is hereby given that the Certificate for Equity 1200 Shares face value Rs. 2/- Dist. Nos. 437301791-437302990 and Certificate No 11934 OF LUPIN LIMITED, Standing in the name of Mukesh C Motwani has been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificate for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office, LUPIN LIMITED, KALPATARU INSPIRE, 3RD FLOOR, OFF WESTERN EXPRESS HIGHWAY, SANTACRUZ (EAST), MUMBAI, MAHARASHTRA, 400055, within one month from this date else the company will proceed to issue duplicate Certificate(s).

Date: 17.05.2024 Name of Shareholder Mukesh Chatrumal Motwani

U GRO CAPITAL LIMITED

4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

POSSESSION NOTICE APPENDIX IV (See rule 8(1)) [For Immoveable Property]

Whereas, the undersigned being the Authorized Officer of U GRO CAPITAL Limited, having its registered office at 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070, and Poonawalla Fincorp Limited having its registered office at 601, 6th Floor, Zero One IT Park, Survey No. 79/1, Ghorbadi, Mundwda Road, Pingle Wadi, Pune- 411036 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice to repay the amount mentioned in the notice together with interest thereon, within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the said rules of the Security Interest (Enforcement) Rules 2002, on the date, month and year mentioned below. The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of U GRO Capital Limited for the amount mentioned in the notice together with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Table with 2 columns: Demand Notice Date and Amount, POSSESSION DATE. Shows demand notice dated 06.03.2024 for an amount of Rs. 2,88,18,310/- as on 06-03-2024 with a possession date of 14-05-2024.

All that piece and parcel of immoveable property bearing Unit No. 4003, having total admeasuring area about 957 Sq.ft. Carpet area in B- Wing, on 40th Floor in Building known as "Lodha Dioro" alongwith 1 car parking space of the building in the project known as Lodha New Cuffe Parade constructed on Plot no. C-1 Zone in Block-C, bearing C.T.S No.8, lying and being situated at village Salt Pan Situate at Off Eastern Freeway, near Wadala Truck Terminal, Mumbai - 400037.

Date: 17.05.2024. Place: Maharashtra Sd/- Ramlal Gupta - Authorised Officer - UGRO Capital Limited

MAHARASHTRA AYURVED CENTER PRIVATE LIMITED (In Liquidation) E-AUCTION SALE NOTICE

Sale of Plant and Machinery owned by M/s. MAHARASHTRA AYURVED CENTER PRIVATE LIMITED (In Liquidation) in accordance with Regulation 32 and 33 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The sale will be conducted by the undersigned through the e-auction platform: https://right2vote.in/login as per Schedule I under Regulation 33 of the IBBI (Liquidation Process) Regulations, 2016 for the following property:

Table with 4 columns: Asset, Particulars, Reserve Price (Rs.), EMD Amount (Rs.). Lists Freehold Land & Factory Building and Tempo by Tata Motors Ltd.

Date and Time of E-Auction: 20th June 2024, at 2:30 PM to 04:30 PM IST E-Auction ID: macpl.cirp@gmail.com; Mobile No.: +91 9930331146

Terms and Condition of the E-Auction are as under: 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider, M/s Right2Vote InfoTech Private Limited.

This E-Auction Notice shall be read in conjunction with the complete E-Auction Process Information Document containing details of the assets, e-auction bid form, declaration and undertakings, general terms and conditions of the e-auction sale which will be made available by contacting on Mobile No.: +91 9930331146, Email ID: macpl.cirp@gmail.com in the working hours from Monday to Friday and on the website of the E-Auction Service Provider.

2. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of assets put on auction will be permitted to interested bidders at sites from the date of publication to the last date of submitting documents & EMD.

3. Intending bidders should submit the Request Letter for participation in the E-Auction along with KYC and other documents. The formats can be taken from the E-Auction Process Information Document. These documents should reach the office of the Liquidator through physical delivery or post/courier at the address given above on or before 17th June 2024. The eligible bidders shall submit the evidence for EMD deposit of 10% of reserve price or before 17th June 2024.

4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount through Demand Draft in the name of "Maharashtra Ayurved Center Private Limited - In Liquidation".

5. The bidders are requested to visit https://right2vote.in for detailed terms and conditions for e-auction process before submitting their bids and taking part in the e-auction sale proceedings.

PEOPLES INVESTMENTS LIMITED

Registered Office : New Hind House, 3 N.Morajee Marg, Ballard Estate, Mumbai - 400 001 CIN : L67120MH1976PLC018836

Tel. No. : 022-22686000 Fax No. : 022-22620052 Email : peoplesinvestments@rediffmail.com Website : www.pplsinvestments.com

STATEMENT OF STANDALONE ADDED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2024

Table with 6 columns: Sr. No., Particulars, Quarter ended (31.03.2024, 31.12.2023, 31.03.2023), Year ended (31.03.2024, 31.03.2023). Shows financial results for Total income from operation, Net Profit/Loss, etc.

Notes: 1. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.

2. The Company is solely engaged in financial consultancy services, which is the only reportable segment as per Accounting Standard on Segment Reporting (AS - 17)

3. The above is an extract of the detailed format of Result for the quarter/year ended March 31, 2024 filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligations and other Disclosure Requirements) Regulation, 2015. The full format of result of the Company for the quarter/year ended March 31, 2024 are available on the website of BSE Limited, www.bseindia.com and Company's website, www.pplsinvestments.com

4. The above results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meeting held on May 16, 2024.

For and on behalf of the Board Sd/- (Suma G. Nair) Director DIN: 01700911

ABC Gas (International) Ltd.

CIN NO. : L27100MH1980PLC022118 Reg. Off: 01, Mahesh Villa, Worli, Mumbai - 400018, Tel : 24938697/24935508 Fax : 00-91-22-24937758 Email ID : cs@abogas.co.in

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31ST MARCH, 2024

Table with 6 columns: Sr. No., Particulars, Quarter Ended (Audited, Unaudited), Year Ended (Audited, Unaudited). Shows financial results for Total income from operations, Net Profit/Loss, etc.

Note :- The above is an extract of the detailed format of Quarter and Annual Financial Results filed with the stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulation 2015. The full formats of the Quarterly and Annual Financial Results are available on the Stock Exchange websites :- www.bseindia.com and on the Company's website www.abogas.co.in.

For on behalf of the Board of Directors of ABC Gas (International) Ltd. Sd/- Viral Ranpura Director (DIN-07177208)

ED can't make PMLA arrest after cognisance, needs court nod: SC

11 deaths in first five days of Char Dham yatra

EXPRESS NEWS SERVICE
New Delhi, May 16

THE SUPREME COURT ruled Thursday that the Enforcement Directorate cannot directly arrest a person under the Prevention of Money Laundering Act (PMLA) once a special court takes cognisance of its complaint and the agency will have to approach the court if it wants custody of that person.



The bench of Justices A S Oka and Ujjal Bhuyan, which was hearing Tarsem Lal vs Directorate of Enforcement, Jalandhar Zonal Office, said, "After cognisance is taken of the offence punishable under Section 4 of the PMLA based on a complaint under Section 44, the ED and its officers are powerless to exercise powers under Section 19 to arrest a person shown as accused in the complaint. If the ED wants custody of the accused who appears after service of summons for conducting further investigation in the same offence, ED will have to seek custody of the accused by applying to the special court."

fore the special court pursuant to a summons, he shall not be treated as if he is in custody. Therefore, it is not necessary for him to apply for bail. However, the special court can direct the accused to furnish bonds in terms of Section 88 of the Code of Criminal Procedure (CrPC)," it said.

The question before the Supreme Court was whether an accused, once he appears before the Special Court in response to a summons, will still be re-

quired to apply for bail in terms of Section 437 of the CrPC and if he has to, whether it will be governed by the twin conditions imposed by Section 45 of the PMLA.

In the case pursued by the ED Jalandhar Zonal Office, a bond executed by a PMLA case accused under Section 88 of CrPC was treated as a bail proceeding notwithstanding that he appeared before the court in compliance with the summons issued to him. As a conse-

quence, he had to seek bail. He then approached the High Court for grant of anticipatory bail. Denying him relief, the High Court said he had not satisfied the second condition under Section 45 of PMLA.

The bench said the special court "after hearing the accused... must pass an order on the application after recording brief reasons. While hearing such an application, the court may permit custody only if it is satisfied that custodial interrogation at that stage is required even though the accused was never arrested under Section 19".

"However, when ED wants to conduct further investigation concerning the same offence, it may arrest a person not shown as an accused in the complaint already filed, provided the requirements of Section 19 are fulfilled," it said.

"If the accused was not arrested by the ED till the filing of the complaint by taking cognisance of a complaint under Section 44 as a normal rule, the court should issue a summons to the accused and not a warrant. Even in the case where the

accused is on bail, a summons must be issued," it said.

The bench said that special courts can even grant exemption from appearance in a case where the accused shows sufficient cause.

"If the accused does not appear, the special court can issue a warrant in terms of Section 70 CrPC. The special court must issue first a bailable warrant. If it is not possible to effect service of bailable warrant, then recourse can be taken to non-bailable warrants," it said.

It said "a bond furnished according to Section 88 CrPC is only an undertaking by an accused who is not in custody to appear before the court on the date fixed". Therefore, an order accepting bonds under Section 88 from the accused does not amount to a grant of bail, it said.

If a warrant is issued on account of non-appearance, the court has the power to cancel the warrant and it is not necessary to apply for bail, the bench clarified.

AVANEESH MISHRA
Dehradun, May 16

WITH NEARLY TWICE the number of pilgrims embarking on the Char Dham yatra in Uttarakhand since it commenced on May 10, the state government has reported the death of 11 pilgrims in the first five days.

Requesting pilgrims to transparently disclose any medical conditions, Garhwal Commissioner Vinay Shankar Pandey reassured that comprehensive health screening measures have been put in place.

"All incoming devotees are undergoing screening procedures and being provided with forms to detail their medical history," Pandey said. "It is imperative for devotees to furnish complete information regarding their health status. The four Dhams are situated at high alti-

tudes, posing challenges for individuals transitioning from warmer climates. Thus far, reports indicate the demise of 11 individuals at various locations."

According to health department officials, the deaths are mostly of the elderly with breathing or other underlying medical issues.

The pilgrimage to Yamunotri, Gangotri, and Kedarnath commenced on May 10, while the doors to Badrinath Dham opened on May 12. Over 1.55 lakh pilgrims have already journeyed to Kedarnath, over 70,000 to Yamunotri, and over 63,000 to Gangotri. Within just three days, Badrinath Dham has welcomed over 45,000 pilgrims.

Earlier, Chief Secretary Radha Raturi had announced that this year, almost twice the number of pilgrims have arrived in Uttarakhand as compared to last year.

She had emphasised on the need for tourists to register on the tourism department website before undertaking the yatra.

It has also been mandated that mobile phones must not be used within a 200-meter radius of the Char Dham temple premises. During a review of the yatra management at the Secretariat, Raturi also said that an FIR will be lodged against those who defame the yatra through fake news or videos.

She also highlighted instances where pilgrims have failed to disclose their medical history accurately or provided erroneous information during registration, and instructed officials to prioritise health screenings for pilgrims aged 50 and above. The Health Department has deployed 184 doctors, including 44 specialists, along the yatra route.

HC seeks CBI stand in Kavitha's bail plea



gal. For the purpose of my prayers they are separate (petitions)," said senior advocate Vikram Chaudhary appearing for Kavitha.

The HC also issued a notice to the CBI in Kavitha's plea challenging her arrest by the agency and the trial court's subsequent order remanding her to the agency's custody. Apart from challenging the entire proceedings leading to her arrest, Kavitha has also challenged the trial court's order, allowing the CBI to interrogate her while she was in judicial custody. She has claimed that the order was passed without issuing any notice to her or putting her to show cause.

On May 10, the HC had issued a notice in Kavitha's bail plea in the Enforcement Directorate's (ED) money laundering case, and had listed the matter on May 24. Kavitha's bail plea in the ED money laundering probe is also listed on May 24.

On May 6, Special Judge Kaveri Baweja of the Rouse Avenue Court had rejected Kavitha's bail plea in both the money laundering and the corruption cases being probed by the ED and the CBI, respectively.

The Telangana legislative council member, who has been under the scanner of the central investigating

agencies for almost two years now, was arrested by the ED from Hyderabad on March 15. Following her arrest in the ED case, she was arrested by the CBI in the corruption case on April 11. She is currently in judicial custody in both the matters.

The CBI has alleged that Kavitha met co-accused Magunta Srinivasulu Reddy in March 2021 and told him that Delhi Chief Minister Arvind Kejriwal had allegedly spoken to her and

demanding Rs 100 crore. She had allegedly also asked Reddy to arrange Rs 50 crore. In its prosecution complaints (equivalent to chargesheets), the ED has claimed that members of the so-called 'South Group' — that Kavitha was associated with — had paid bribes to exploit the loopholes in the excise policy that would secure their uninhibited access to various wholesale businesses and retail zones in violation of the rules.

MALAVIKA PRASAD
New Delhi, May 16

THE DELHI HIGH Court on Thursday sought the Central Bureau of Investigation's (CBI) stand in the bail plea of Bharat Rashtra Samithi (BRS) legislator K Kavitha pertaining to the now-scrapped Delhi excise policy.

A single-judge bench of Justice Swarana Kanta Sharma issued a notice to the central probe agency, and listed the matter on May 24.

"There are two aspects before my lord. The first petition is the regular bail. The other (petition) is since the very arrest and the remand was ille-

TRUNK ROAD BRANCH: No. 2-1-387, Ground Floor, RJC Complex, Near MRO Office, Trunk Road, Khammam-507003. Phone No.: 8367788532, E-Mail: VJKHAM@BankofBaroda.com

ABRIDGED VEHICLE E-AUCTION NOTICE

In view of the default committed by the Borrower mentioned below, Bank has repossessed/ seized the Hypothecated Motor Vehicle mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS & AS IS WHAT IS BASIS" and subject to the following terms & conditions.

Name & address of the Borrower: Mrs. Lavudya Jyothi W/o Manohar, H.No: 2-85, Kommugudem Mahabubabad District, Telangana - 506101.

Amount Due as on 24-04-2024:	Vehicle Make & Model	RTO Regd. No.	Reserve Price	EMD
Rs.5,76,683/- plus charges	TATA TIAGO XT(O) 1.2 RTN B56	T526 H2816	Rs. 4,50,000/-	45,000/-

Place of E-Auction: E-Auction vide <https://bob.auctionfiger.net/>. Date of E-Auction: 19.06.2024 Time 11.00 AM to 6.00 PM (at parking yard located at Shree ram Automobile India limited near Sri Sri circle wya road Khammam. Last date of submission of BID in prescribed Tender Form is 18.06.2024, Time: 12.30 PM. Tender form is available in Branch, for more details contact the Branch on Tel No. 8367788532 and Mob: 9892430462. Date: 16.05.2024, Place: Khammam Sd/- Branch Manager, BOB, Trunk Road

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S ARCH PHARMALABS LTD.

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s Arch Pharamlabs Ltd.
2. Date of incorporation of Corporate Debtor	02nd April, 1993
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U24231MH1993PLC150891
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd Office: Unit 101/104, Hyde Park, Saki Vihar Road, Opp. Ansa Industrial Estate, Andheri (E), Mumbai, Maharashtra-400072, India
6. Insolvency commencement date in respect of Corporate Debtor	15th May, 2024
7. Estimated date of closure of insolvency resolution process	11th November, 2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Sanjay Garg IBBI Regd. No: IBBI/PA001/IP-P-01865/2019-2020/12919
9. Address & email of the interim resolution professional, as registered with the board	IRP's Address: 193, Agroha Kunj Sector-13, Rohini, New Delhi-110085. Email: rp.sanjaygarg@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: 109, First Floor, Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi-110001 Correspondence Email: crp.archpharmalabs@gmail.com
11. Last date for submission of claims	29th May, 2024
12. Classes of creditors, if any, under clause (b) of (a) section (IA) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Arch Pharamalabs Limited on 15th May, 2024. The creditors of M/s Arch Pharamalabs Limited, are hereby called upon to submit their claims with proof on or before 29th May, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Not applicable. Sd/- Submission of false or misleading proofs of claim shall attract penalties. Sanjay Garg Interim Resolution Professional

Date: 16.05.2024
Place: New Delhi
IBBI Regn. No.: IBBI/PA-001/IP-P-01865/2019-2020/12919
Authorization for Assignment valid till 24th January, 2025

न्यूक्लियर पावर कॉर्पोरेशन ऑफ इंडिया लिमिटेड
NUCLEAR POWER CORPORATION OF INDIA LIMITED
(भारत सरकार का उद्यम A Government of India Enterprise) सीआईएन CIN - U40104MH1987GOI149458

पंजीकृत कार्यालय Registered Office : 16th तल Floor, सेंटर-I Centre-I, विश्व व्यापार केंद्र World Trade Centre, कफ परेड, कुलाबा, मुंबई Cuffe Parade, Colaba, Mumbai- 400 005.

दूरभाष संख्या Tel. No. 022-22182171 / 77, फैक्स संख्या Fax No. 022-22180109, वेबसाइट Website - www.npcil.nic.in, ई-मेल E-mail - richasinha@npcil.co.in

31 मार्च, 2024 को समाप्त तिमाही एवं वर्ष हेतु एकल और समेकित वित्तीय परिणामों का सार
EXTRACT OF STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH 2024

विवरण Particulars	एकल Standalone					समेकित Consolidated	
	31/03/2024 को समाप्त तिमाही 3 Months ended 31/03/2024	31/12/2023 पिछली तिमाही Preceding 3 months ended 31/12/2023	31/03/2023 इसी तिमाही के पिछली वर्ष के आंकड़े Corresponding 3 months ended for previous year 31/03/2023	31/03/2024 को समाप्त अवधि के लिए इस वर्ष के आंकड़े Year to Date figures for current period ended 31/03/2024	31/03/2023 को समाप्त पिछली वर्ष के आंकड़े previous year ended 31/03/2023	31/03/2024 वतमान अवधि के लिए इस वर्ष के आंकड़े Year to Date figures for current period ended 31/03/2024	31/03/2023 को समाप्त पिछली अवधि के लिए इस वर्ष के आंकड़े Year to Date figures for previous period ended 31/03/2023
	लेखापरीक्षित Audited	नैर-लेखापरीक्षित Un-audited	लेखापरीक्षित Audited	लेखापरीक्षित Audited	लेखापरीक्षित Audited	लेखापरीक्षित Audited	लेखापरीक्षित Audited
1. प्रचालन से कुल आय	3,815.99	4,609.84	3,872.09	18,484.17	14,618.50	18,484.17	14,618.50
2. इस अवधि हेतु लाभ (कर, अपवाद स्वरूप और/अथवा असामान्य मदों से पूर्व)	1,839.77	2,393.54	1,720.89	10,322.16	6,138.22	10,322.25	6,138.29
3. इस अवधि हेतु कर-पूर्व लाभ (अपवाद स्वरूप एवं असामान्य मदों के पश्चात)	1,839.77	2,393.54	1,720.89	10,322.16	6,138.22	10,322.25	6,138.29
4. इस अवधि हेतु कर पश्चात लाभ (अपवाद स्वरूप एवं असामान्य मदों के पश्चात)	497.24	1,620.36	1,617.94	6,522.66	5,146.01	6,522.72	5,146.06
5. इस अवधि के लिए कुल समग्र आमदनी [इसमें इस अवधि का निवल लाभ (कर पश्चात) व अन्य समग्र आय (कर पश्चात) शामिल है।]	489.72	1,610.87	1,710.27	6,485.53	5,202.14	6,485.59	5,202.19
6. प्रदत्त इक्विटी शेयर पूंजी (अंकित मूल्य ₹ 1000/- प्रति शेयर)	17,675.48	17,208.66	13,733.66	17,675.48	13,733.66	17,675.48	13,733.66
7. पुनः मूल्यांकित प्रारक्षित, पूंजी प्रारक्षित एवं आबंटन हेतु लंबित इक्विटी से प्राप्त राशि को छोड़कर प्रारक्षित	43,145.26	43,720.53	38,508.73	43,145.26	38,508.73	43,145.63	38,509.05
8. निवल मूल्य	60,820.74	60,929.19	52,242.39	60,820.74	52,242.39	60,821.11	52,242.71
9. प्रदत्त ऋण पूंजी (बॉण्ड)	27,010.10	27,010.10	27,010.10	27,010.10	27,010.10	27,010.10	27,010.10
10. बकाया मोचनीय अधिमानी शेयर	-	-	-	-	-	-	-
11. ऋण इक्विटी अनुपात	1.49	1.37	1.47	1.49	1.47	1.49	1.47
12. दर नियामक गतिविधियों के पश्चात प्रति शेयर 12. Earnings Per Share after Rate Regulatory अर्जन (अंकित मूल्य ₹ 1000/- प्रति शेयर) (₹ में) Activities (Face Value ₹ 1,000/- each) (in ₹)	(*) 30.09	(*) 100.55	(*) 117.81	393.69	376.59	393.70	376.60
(*) घटाई हुई	(*) 30.09	(*) 99.11	(*) 114.88	393.69	356.09	393.70	356.09
13. पूंजीगत मोचन प्रारक्षित	-	-	-	-	-	-	-
14. डिबेंचर (बॉण्ड) मोचन प्रारक्षित	2,701.01	2,701.01	2,701.01	2,701.01	2,701.01	2,701.01	2,701.01
15. ऋण चुकोती व्यापन अनुपात	0.75	0.82	0.71	1.20	0.96	1.20	0.96
16. ब्याज चुकोती व्यापन अनुपात	0.85	1.68	1.47	1.59	1.36	1.59	1.36

टिप्पणियाँ Notes :

1) उपर्युक्त आंकड़े भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता बाध्यताएँ और प्रकटीकरण अपेक्षाएँ) विनियमावली, 2015 के विनियम 52 के अंतर्गत स्टॉक एक्सचेंज को प्रस्तुत किए जाने वाले वित्तीय परिणामों के विस्तृत प्रारूप का सार हैं। निगम के वित्तीय परिणामों का पूर्ण प्रारूप, हमारी वेबसाइट www.npcil.nic.in के हमारे बारे में - कंपनी का संक्षिप्त परिचय के अंतर्गत और नेशनल स्टॉक एक्सचेंज की वेबसाइट पर उपलब्ध है।

2) भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता बाध्यताएँ और प्रकटीकरण अपेक्षाएँ) विनियमावली, 2015 के विनियम 52 (4) के अंतर्गत आवश्यक प्रकटीकरण नेशनल स्टॉक एक्सचेंज को किए जा चुके हैं और यह हमारी वेबसाइट के हमारे बारे में - कंपनी का संक्षिप्त परिचय के अंतर्गत उपलब्ध है।

1) The above is an extract of the detailed format of financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of financial results of the Corporation are available under 'About us - Company Profile' section of the Corporation website www.npcil.nic.in and also in the website of NSE.

2) For the other line items referred in Regulation 52 (4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations 2015, pertinent disclosures have been made to the NSE and also made available on the Corporation website under 'About us - Company Profile' section.

क्रुते एवं वास्ते, निदेशक मण्डल For and on behalf of the Board of Directors
न्यूक्लियर पावर कॉर्पोरेशन ऑफ इंडिया लिमिटेड
NUCLEAR POWER CORPORATION OF INDIA LIMITED

हस्ताक्षरित Sd/- हस्ताक्षरित Sd/-
मुख्यकृष्ण एच. मथुकृष्णन S मुख्थकृष्णन S भुवन चंद्र पाठक Bhuwan Chandra Pathak
निदेशक (वित्त) एवं वि. अ. Director (Finance) & CFO अध्यक्ष एवं प्रबंध निदेशक Chairman and Managing Director
डीआईएन DIN : 07611408 डीआईएन DIN : 0770198

दिनांक Date: 15/05/2024
स्थान Place : मुंबई Mumbai

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited shal Tower Plot No-23, New Rohtak Road Karol Bagh New Delhi-110005

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Ltd, 3rd Floor, Plot No- 23, New Rohtak Road, Karol Bagh, Delhi- 110005

SHARDA MOTOR INDUSTRIES LIMITED (CIN: L74899DL1986PLC023202) Registered Office: D-188, Okhla Industrial Area, Phase I, New Delhi-110020

ADITYA BIRLA CAPITAL ADITYA BIRLA FINANCE LIMITED

Registered Office: Indian Rayon Compound, Veraval, Gujarat-362 266. Corporate Office: 10th Floor, R Teck Park, Nirilon Complex, Near Hub Mall, Goregaon (East), Mumbai-400 063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

IDFC First Bank Limited

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) CIN : L6510TN2014PLC097792

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Table with columns: Sr. No., Loan Account No., Type of Loan, Name of borrowers and co-borrowers, Section 13 (2) Notice Date, Outstanding amount as per Section 13 (2) Notice, Property Address

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

PUBLIC NOTICE

Notice is hereby given that 96 shares of Ultratech Cement Ltd under Folio number 70063298 bearing certificate number 106489 (43 shares) with distinct numbers 34142219 to 34142261 and certificate number 149136 (53 shares) with distinct numbers 36963723 to 36963775 standing in the name of B Radhika Kamath, have been lost and the advertiser has applied to the company for issue of duplicate share certificates in lieu thereof. Any persons who have claims on the said shares should lodge such claims with the Company at its Registered Office within 15 days from the date of this notice, failing which the company will proceed to issue duplicate share certificate in respect of the said shares. Dated: 16.05.24

ARAVALI SECURITIES AND FINANCE LIMITED

CIN: L67120HR1980PLC039125 Office: Plot No. 136, Ground Floor, Rider House, Sector-44, Gurgaon, Haryana-122003 Ph. 0124-4284578, E-mail: info@aravali securities.com Website : www.aravali securities.com

SBI STATE BANK OF INDIA

Branch: Najibabad- 00688 Dist: Bijnor

Notice is hereby given under the Securitisation and Reconstructions of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, The Bank issued demand notices on the date mentioned against account and stated hereinafter calling upon them to repay the amount within sixty days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to borrowers and the public in general that the undersigned has taken the Possession of property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rule on the date mentioned against account. The borrower in particular and the public in general are hereby cautioned not to deal with the property and dealing with property will be subject to the charge of State Bank of India for the amounts and interest thereon. The Borrower's attention is invited to provision of sub-section (8) section 13 of the Act, in respect of time, available, to redeem the secured assets. Detail of Property where Possession had taken in as follows:

Table with columns: Sr. No., Name of the Borrower & Guarantor, Description of the Immovable Property, Amt. o/s (as mentioned in the Notice u/s 13 (2)), Date of Demand Notice / Date of Possession

CAN FIN HOMES LTD.

Office No.-02, 2nd Floor, Plot No.-B-1, Kasana Tower Alpha-1, Commercial Belt Greater Noida, UP-201308 Mobile No. 7625079164, 0120-4569974 E-mail: greaternoida@canfinhomes.com CIN: L85110KA1987PLC008699,

Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (Rules). Whereas the undersigned being the Authorised Officer of Can Fin Homes Ltd., under SARFAESI Act and in exercise of powers conferred under Section 13(2) read with Rule 3, issued Demand Notice under Section 13(2) of the said Act, calling upon the Borrowers / guarantors listed hereunder (hereinafter referred to as the "said Borrowers"), to repay the amounts mentioned in the Notice, within 60 days from the date of receipt of Notice, as per details given below. The said Notices have been returned undelivered by the postal authorities / have not been duly acknowledged by the borrowers. Hence the Company by way of abundant caution is effecting this publication of the demand notice [as per the provisions of Rule 3 (1)]. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrowers, as per the said Act. As security for due repayment of the loan, the following assets have been mortgaged to the Company by the respective parties as detailed below.

Table with columns: Sr. No., Name of Borrowers/Guarantors with address, Date of Demand Notice, Amount claimed as per Demand Notice, Description of the Secured Asset, Date of NPA

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S ARCH PHARMALABS LTD.

Table with columns: Sl. No., Name of Corporate Debtor, M/s Arch Pharmalabs Ltd., Date of incorporation of Corporate Debtor, Authority under which Corporate Debtor is incorporated / registered, Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor, Address of the registered office and principal office (if any) of Corporate Debtor, Insolvency commencement date in respect of Corporate Debtor, Estimated date of closure of insolvency resolution process, Name and Registration number of the insolvency professional acting as Interim Resolution Professional, Address & email of the interim resolution professional, as registered with the board, Address and e-mail to be used for correspondence with the Interim Resolution Professional, Last date for submission of claims, Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the Interim Resolution Professional, Names of insolvency professionals identified to act as authorised representative of creditors in class (relevant forms for each class), (a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Sanjay Garg Interim Resolution Professional

Date: 16.05.2024 IBBI Regn. No.: IBBI/PA-001/PP-P-01865/2019-2020/12919 Place: New Delhi

HDFC BANK HDFC Bank Limited

Branch: The Capital Court, Munirka, Outer Ring Road, Olaf Palme Marg, New Delhi-110067 Tel: 011-41596568, CIN L65920MH1994PLC080618 Website: www.hdfcbank.com

POSESSION NOTICE Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagee(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Table with columns: Sr. No., Name of Borrower(s), Outstanding Dues, Date of Demand Notice, Date & Type of Possession, Description of Immovable Property / Secured Asset

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation. However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken Physical Possession of Immovable Property / Secured Asset exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned hereinabove. The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC. Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s. Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: Delhi NCR Date: 16-MAY-2024 Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

